

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 5
(IB)-554(PB)/2019

IN THE MATTER OF:

Mr. Suneel Kumar Rastogi & Ors	Petitioner
v.		
Indirapuram Habitat Centre Pvt Ltd	Respondent

SECTION : UNDER SECTION 7 of the IBC, 2016

Order delivered on 07.03.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the petitioner : Mr. Akash Vajpai, Advocate

ORDER

Notice to show cause as to why the Corporate Insolvency Resolution Process be not initiated against the corporate debtor-respondent for 28.03.2019.

Process through all modes as well as dasti.

List the matter on 28.03.2019.

Sd/-

(M. M. KUMAR)
PRESIDENT

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)